

GOVERNMENT OF INDIA
MINISTRY OF MINES
RAJYA SABHA
UNSTARRED QUESTION NO. 1398
ANSWERED ON 13.03.2023

TECHNOLOGICAL TRANSFER FOR MINING OF LITHIUM IN THE COUNTRY

1398. SHRI M. MOHAMED ABDULLA:

(a) whether Government has taken any steps for the technology transfer to mine the recently discovered lithium reserves in the country and to do tie-ups with outside lithium metal extraction industries outside; and

(b) if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS
(SHRI PRALHAD JOSHI)

(a) & (b): As per the provisions of the MMDR Act, 1957 and the rules made thereunder, Lithium block can either be reserved for the Government companies or granted through the auction process to the successful bidders. Thereafter, it is under the purview of the Mining lease holders to bring requisite technology as required for mining of lithium. The leaseholder can approach Indian Bureau of Mines and government laboratories, if required, for assistance in mineral beneficiation studies. The leaseholder can bring technology from outside also, if required.
